F.No.A.32022/18/2017- Ad.III.A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

To
All CCs /DGs,
Central Excise & GST,
Ministry of Finance,
D/o Revenue, CBEC.

Subject: Clarification- Issues relating to N.R. Parmar judgement, Reg.-

Sirs,

In the wake of Hon’ble Supreme Court’s judgement dated 27.11.2012 in the case of N.R. Parmar (in Civil Appeal no.7414-7415/2005), a large number of references are received in the Board seeking clarification on Court Cases relating to seniority issues & seeking direction of the Board.

2. The issue of implementation of N.R. Parmar judgement in the Board has been assigned to Commissioner (Coord.) to formulate a view in consultation with DoPT & Ministry of Law.

3. As on date, it has been decided that with regards to fixation of inter se seniority of direct recruits and promotees in light of N.R. Parmar judgement of Hon’ble Supreme Court is concerned, the same has to be carried out strictly in terms of the directions contained in DoPT OM dated 04.03.2014, as advised by DoPT in the P Bharathan case.

Yours faithfully,

(B.K. Manthan)
Under Secretary to the Govt. of India